2. All the Universities are eligible for 100% central share for construction of Girls hostel whereas for Boys hostel, Central Universities are eligible for 90% central assistance and other Universities are eligible for 45% central assistance. Hostel for Vocational Training Centers for ST Girls and Boys are also funded on the same criteria as other hostels. The number of seats in a hostel is up to 100. The hostels are for Primary, Middle, Secondary, College and University levels.

Statement-III

Details of fund allocated and spent during 2005-06 to 2007-08 for Hostels for SC/ST students

							(Rs. In crore)
S.No. Name of scheme		2005-06		2006-07	2007-08		
		ΒE	Expenditure	ΒE	Expenditure	ΒE	Expenditure
1	SC Girls and Boys	47	52.25	62	54.04	67	67.28
2	ST Girls and Boys	0	15.65	32	28.11	37	37

Scholarships to OBC students in Maharashtra

†1528. SHRI MANOHAR JOSHI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that Maharashtra Government has sought grant from the Central Government for providing post-matric scholarship to the backward class students;

(b) if so, the details thereof; and

(c) how much grants is likely to be given by the Central Government to Maharashtra during the year 2008 and 2009?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) Yes, Sir.

(b) and (c) Against the demand of Rs.230 crores from the State Government of Maharashtra under the Post-matric Scholarship Scheme for OBC students, a sum of Rs.11.82 crores has been released during 2008-09 on the basis of notional allocation of funds to the States out of the budgetary allocation of Rs. 134 crore for the whole country.

Funds for tribals in Orissa

1529. SHRI RAMACHANDRA KHUNTIA: Will the Minister of TRIBAL AFFAIRS be pleased to state the total amount sanctioned by Government for Orissa under various schemes for tribal development from 2000-01 to 2008-09 alongwith the percentage of its utilization during that period?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. RAMESHWAR ORAON): The details of funds released to the State of Orissa under various schemes of the Ministry of Tribal Affairs for the welfare and development of tribal people from 2000-01 to 2008-09 (up to 30.11.2008) and percentage utilization, are as under:

[†]Original notice of the question was received in Hindi.

(Rs in lakhs)

Year	Funds released	Percentage utilization (%)
2000-01	9,195.99	98.49
2001-02	11,422.48	100
2002-03	11,140.91	87.23
2003-04	9,721.77	90.16
2004-05	12,414.17	99.97
2005-06	11,705.51	99.93
2006-07	14,236.96	89.46
2007-08	16,041.86	59.80
2008-09 (upto 30.11.2008)	6,264.07	*

* As per General Financial Rules Act, State has to send UC within 12 months of the release. Hence UC for the amount released during the current financial year will become due during 2009-10

Inclusion of communities in ST list in Assam

1530.SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Assam Government has furnished a fresh report regarding inclusion of six communities of Assam into ST list, as required by the Registrar General of India and the National Commission for Scheduled Tribes;

(b) if so, the details of the recommendations thereof, community-wise, and the action taken by Government thereon;

(c) whether Government has decided to review the matter in the event of disturbed situation in Assam, upon large scale protest by those deprived communities, which has turned violent in recent times; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. RAMESHWAR ORAON): (a) No further justification on inclusion of six communities namely Adivasi Tea Tribes, Ahorns, Mattaks, Morans, Koch Rajbangshi & Chutias in the list of Scheduled Tribes in Assam has been received.

(b) to (d) Does not arise.

Rights of scheduled tribes and other forest dwellers

†1531. SHRI SHREEGOPAL VYAS: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the tribal people living near forests are facing difficulties due to changes made in the notified draft rules under the law passed in 2006 for the rights of Scheduled Tribes and other forest dwellers;

[†]Original notice of the question was received in Hindi.